

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012

CC 9950/2012

(From the judgement and order dated 19/08/2010 in CMWP No.29747/2008,
CMWP No.49202/2008 and CMWP No.20939/2010 of The HIGH COURT
OF JUDICATURE AT ALLAHABAD)

SANJAY SHARMA & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for permission to file SLP and office report)

Date: 21/05/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK VERMA

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
(VACATION BENCH)

For Petitioner(s) Mr. Pramod Swarup, Sr. Adv.
Mr. Anurag Rawat, Adv.
Mr. Samir Ali Khan, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Permission to file S.L.P. is granted.

Delay condoned.

Leave granted.

Looking to the facts and features of the case, we
direct that all the promotions which may be made to
the post of Assistant Engineer would be subject to the
final outcome of this appeal.

(G. SUDHAKARA RAO)
COURT MASTER

(S.S.R. KRISHNA)
COURT MASTER